

Bench I

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

CP(IB) No.431/KB/2017

Present: Hon'ble Member (J) Shri Vijai Pratap Singh
Present: Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 05th September 2017, 11.30 A.M

Name of the Company	Jai Balaji Industries Ltd. -Vs- BST Infratech Ltd.		
Under Section	9 IBC		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

Mem. Manoj Shukla, Adv *Petitioner* *15/9/17*
Mr. Uttam Sharma, Adv

ORDER

Ld. Counsel for the petitioner is present.

This petition has been filed under Section 9 of the Insolvency & Bankruptcy Code, 2016 and as per directions of the Hon'ble NCLAT notice is to be issued on the corporate debtor. Therefore, Registry is directed to issue notice on the corporate debtor and handover the same to the petitioner. Petitioner is directed to take the copy of the notice from Registry, serve the same on the corporate debtor and file affidavit of service within 3 days.

List the matter on 14/09/2017 for admission.

Sd/-
(Jinan K.R.)
Member (J)

Sd/-
(Vijai Pratap Singh)
Member (J)